

Sl. No.	Name of State/U. Ts.	Amount	
		1990-91	1991-92
1	2	3	4
9.	Kerala	13,21,250	13,20,250
10.	Madhya Pradesh	59,14,750	20,80,250
11.	Maharashtra	10,84,500	10,84,500
12.	Meghalaya	11,38,500	31,500
13.	Orissa	39,34,050	7,99,250
14.	Punjab	21,43,500	20,03,500
15.	Rajasthan	10,39,500	11,59,000
16.	Tamil Nadu	23,54,500	32,58,500
17.	Uttar Pradesh	27,06,500	48,81,500
18.	West Bengal	7,49,750	13,84,750
19.	Delhi	4,90,250	16,15,250
20.	Goa	1,11,000	1,11,000
21.	Dadra & Nagar Haveli	2,11,000	2,11,000
22.	Pondicherry	2,11,000	2,11,000
23.	Chandigarh	2,11,000	9,15,000
24.	Tripura	1,30,000	—

[Translation]

**Modernisation and Expansion of
Stations in Bihar**

*375. SHRI SUKDEO PASWAN: Will the Minister of RAILWAYS be pleased to state:

(a) the expenditure incurred during the Seventh Plan on the development of railway stations in Bihar;

(b) the expenditure proposed to be incurred thereon during the Eighth Plan; and

(c) The details of works proposed to be

undertaken for the modernisation and expansion of these stations?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) Rs. 14.50 crores.

(b) The proposed allocations will be as per the over-all availability of funds during the Eighth Plan. However, for 1992-93, the allocation is Rs. 5.67 crores.

(c) Works like raising of platform level, provision of platform sheds, benches, urinals, foot over bridges, waiting rooms/halls, booking offices, public address system, train indication board, computerisation of reservation etc. will be undertaken subject to a work being justified as per prescribed norms and availability of funds.

[English]

Preservation of Eco-Systems

*376. SHRI S. B. SIDNAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Mining threatens sanctuary in Orissa" appearing in the Economic Times dated December 23, 1991;

(b) if so, the facts thereof;

(c) the steps taken by the Government for the preservation of wildlife and maintenance of ecological balance in the sanctuaries;

(d) whether mining activities inside sanctuaries and National Parks are permissible under the Forest Conservation & Wildlife Protection Acts;

(e) if so, the reasons therefor; and

(f) the precautions proposed to be taken to preserve eco-systems?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes. Sir.

(b) As the sanctuaries are under the administrative control of the state Governments, the information is being collected from the Government of Orissa and will be laid on the Table of the House.

(c) and (f). A statement is given below.

(d) and (e). Mining activities inside sanctuaries and national parks cannot by their very nature be permitted under the provisions of Wild Life Protection Act as ammended. This would also be a diversion of forest land attracting the provisions of Forest Conservation Act.

STATEMENT

The steps taken by the Government for preservation of Wildlife, maintaining ecological balance and preserving eco-systems are as follows:

(i) The Wildlife Institute of India has prepared a report "Planning a protected Area Network in India" containing detailed recommendations for expanding the network of National Parks and Wildlife Sanctuaries in the country to adequately protect and conserve Wildlife and the eco-systems of which they are a part.

(ii) Endangered and rare species of Wildlife have been included in